

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/724(KB)2020  
IA(I.B.C)/1286(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> JULY 2024**

IN THE MATTER OF	<b>ISERVE SOLUTIONS &amp; SERVICES PVT. LTD. VS CAPITAL ELECTRONICS AND APPLIANCES LTD.</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Mr. Subrata Ghosh ] Liq-in-person

**ORDER**

1. Ld. liquidator-in-person present.
2. **IA(I.B.C)/1286(KB)2024:**
  - a. This application has been filed by the Liquidator to place on record the 1<sup>st</sup> Progress Report, which is placed at page 21 to 26 of the application. This application is supported by an affidavit which is placed at page 18 to 20 of the application. The 1<sup>st</sup> Progress Report is taken on record, and, accordingly this application is **disposed of**.
  - b. The Stakeholder's Committee is directed to take a decision in regard to the due of fees of the present liquidator within a period of one week.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**